

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411

IA/1140/ND/2024 IN IB/743/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Prakash Kaur	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1140/ND/2024

This is an application to take on record the Resolution Professional's report. Learned Counsel for the Resolution Professional has submitted that service through post returned 'unserved'. In the interest of Justice, let service be effected by way of substituted including publication, returnable by 27.05.2024.

List this matter on 27.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**